

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 764/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2021**

Name of the Company: Do Well Moulds
V/s
Manpasand Beverages Ltd

Section 9 of the Insolvency and Bankruptcy
Code,2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER
(through video conferencing)

Mr. Harjot Singh Kassowal, advocate, appeared on behalf of the Petitioner.

Mr. Jaimin Dave, advocate, appeared on behalf of the Respondent.

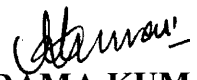
Learned Lawyer for the Petitioner is requesting for adjournment.

The prayer is allowed.

List the matter on 30.03.2021.

VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL

Dated this the 22nd day of February, 2021


MANORAMA KUMARI
MEMBER JUDICIAL